

**In the National Company Law Tribunal
Bengaluru, Special Bench**

**C.P. (IB)/21(BEN)2021
Court No. 1
Item No. 1**

IBC Under Sec 9

In the matter of:

KAP INDIA PROJECTS AND CONSTRUCTIONS
PRIVATE LIMITED

.....Petitioner

V/s

AISHWARYAHEIGHTS.INFRA PRIVATE
LIMITED

.....Respondent

Order delivered on ..07/04/2021

Coram:

Shri RAJESWARA RAO VITTANALA, Hon'ble Member(J)
Shri ASHUTOSH CHANDRA, Hon'ble Member(T)

For Petitioner(s):

SHRI RICAB CHAND

For Respondent(s):

SHRI SHRIKARA

Order

Heard Shri Ricab Chand, learned Counsel for the Petitioner, and Shri Shrikara, learned Counsel for the Respondent.

Vakalath is filed today by the learned Counsel for the Respondent. Notice has been accepted by the learned Counsel for the Respondent and waives further notice. Learned Counsel for the Respondent is directed to file objections well before the next date of hearing duly serving a copy on the other side.

Post the case on **03.05.2021**.

Member (T)

Member (J)

Krishna

*Recd Raw De
Krishna
07/04/21*
Ventel

Due to being engaged in preparation of pending disposed of / order reserved cases, this order sheet was not created in CIS website and hence could not get it signed from the Hon'ble Members on time.